Messages from Rajya Sabha and Bill as amended by Rajya Sabha.-laid

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

(i) ?I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 13th February, 2025 adopted the following Motion in regard to the Committee on Public Undertakings (CoPU):-

?That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings for the term beginning on the 1st may, 2025 and ending on the 30th April, 2026, and do proceed to elect, in such manner as directed by the Chairman, seven Members from amongst the Members of the House to serve on the said Committee.?

- 2. I am further to inform the Lok Sabha that in pursuance of the above Motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:-
- 1. Dr. John Brittas
- 2. Shri Neeraj Dangi
- 3. Shri Milind Murli Deora
- 4. Dr. Bhagwat Karad
- 5. Shri Surendra Singh Nagar
- 6. Shri Debashish Samantaray
- 7. Shri Arun Singh
- (ii) ?I am directed to inform the Lok Sabha that the Banking Laws (Amendment) Bill, 2024, which was passed by the Lok Sabha at its sitting held on the 3rd December, 2024, has been passed by the Rajya Sabha at its sitting held on the 26th March, 2025, with the following amendments:-

ENACTING FORMULA

(1) That at page 1, line 1, *for* the words, ?Seventy-fifth?, the words ?Seventy-sixth? be *substituted*.

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(2) That at page 1, line 5, *for* the figure, ?2024?, the figure, ?2025? be *substituted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.?

Sir, I lay on the Table the Banking Laws (Amendment) Bill, 2024 as passed by Lok Sabha and returned by Rajya Sabha with amendments.

12.04 hrs